

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1219
ANSWERED ON:21.03.2012
SEIZURE OF PROPERTY
Ray Shri Rudramadhab

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the CBI has proposed to adopt the Bihar Government's Special Courts Act, 2009 to seize property of corrupt public servants while they face trial for corruption charges, as reported in the media;
- (b) if so, the details thereof;
- (c) whether the Government proposes to adopt and enforce the same throughout the country to curb corruption;
- (d) if so, the time by which it is likely to adopt the same; and
- (e) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): No, Madam.

(b): Does not arise.

(c), (d) & (e): Action for confiscation of property of corrupt public servants is taken as per provisions of Criminal Law (Amendment) Ordinance, 1944 and the Prevention of Money Laundering Act, 2002. The offences punishable under the Prevention of Corruption Act, 1988, are scheduled offences under the Criminal Law (Amendment) Ordinance, 1944 and the Prevention of Money Laundering Act, 2002. Accordingly, the property of corrupt public servants is liable to be confiscated under the provisions of these laws.